

[English]

Amendment in Industrial Dispute Act

3595. **SHRI K.S. RAO :**

SHRI BACHI SINGH RAWAT 'BACHDA' :

Will the Minister of LABOUR be pleased to state:

(a) whether the Government propose to make amendments in the Industrial Dispute Act, 1947, Contract Labour (Regulation and Abolition) Act, 1970 and Trade Union Act 1926; and

(b) if so, the details of amendments likely to be made in these Acts?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) Various amendments to the Industrial Disputes Act, 1947, Contract Labour (Regulation & Abolition) Act, 1970 and Trade Unions Act, 1926 are proposed, based on the requirements of the social partners and in consonance with economic reforms. The amendment proposals are processed at various stages before being approved by the competent authority. The details of the amendments can be made public only after they have been finally approved.

MOU with Private Sector

3596. **DR. ASIM BALA :**

SHRI SUSHIL KUMAR SHINDE :

SHRIMATI GEETA MUKHERJEE :

SHRI V.V. RAGHAVAN :

SHRI KAMAL NATH :

DR. SHAKEEL AHMAD :

SHRI NARESH PUGLIA :

SHRI KRISHAN LAL SHARMA :

SHRI SURESH WARPUDKAR :

Will the Minister of RAILWAYS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Private trains could be on Indian tracks next year" appearing in *The Hindustan Times* dated February 18, 1999;

(b) if so, the details thereof;

(c) the routes proposed to be given to the private operators; and

(d) the extent to which the Railways likely to be benefited as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK):

(a) Yes, Sir.

(b) and (c) On the basis of global bids invited in 1994 letter of intent has been awarded to M/s Sterling Holiday Resorts (India) Ltd., Chennai for ownership, marketing and management of tourist trains on the following sectors :-

(1) Delhi-Jaipur-Agra-Gwalior-Jhansi (Khajuraho)-Varanasi-Lucknow-Delhi.

(2) Bangalore-Mysore-Chennai-Kodalkanal Road-Kannyakumari-Trivandrum-Cochin-Mettupalayam (Ooty)-Bangalore.

(d) As per the agreement the operator will pay haulage charges and a certain percentage of gross turn-over to the Indian Railways. Capital investment on the train will be borne by the operator.

Vanishing of Air India Plane on Screen

3597. **SHRI R.S. GAVAI :**

SHRI VILAS MUTTEMWAR :

SHRI MOTILAL VORA :

SHRI R. SAMBASIVA RAO :

SHRI SURESH WARPUDKAR :

DR. SAROJA V :

SHRI M. BAGA REDDY :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned "Air India ka Viman 40 minutes tak lapata raha" appearing in the 'Rashtriya Sahara' dated March 2, 1999 and news-item captioned, 'DGCA probe likely into missing Air India Plane', appearing in 'Hindustan Times' dated March 4, 1999;

(b) if so, the facts reported therein; and

(c) the action taken by the Government to avoid such incidents in future?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF TOURISM (SHRI ANANTH KUMAR) :

(a) Yes, Sir.

(b) and (c) There was a complete failure of Radio Telephone Communication of Approach, Area and Tower frequencies around 1005 hrs. IST on 21st February, 1999. The failure of power supply to the